

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3776 of 2020

1. Padul Hansda @ Pawol Hansda @ Pawal Hansda
 2. Sunil Marandi
 3. Stephan Hansda @ Stiphan Marandi Petitioners
- Versus
- The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Shashi Kant Thakur, Advocate
For the Opp. Party : Mr. Suraj Verma, A.P.P.

02/08.07.2020 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. Shashi Kant Thakur, learned counsel for the petitioners and Mr. Suraj Verma, learned A.P.P. for the State.

Petitioners have been made accused in connection with Littipara P.S. Case No. 34 of 2019.

It has been alleged that the accused persons had stopped the informant and had demanded extortion money. He was assaulted and Rs. 5,000/- was snatched from him.

The allegation appears to be general and omnibus against all the petitioners barring the allegation of assault upon the informant with a *Danda* which has been attributed to the petitioner. However, it appears that the petitioner no. 1 is in custody since 12.02.2020 and so are the other petitioners.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Pakur, in connection with Littipara P.S. Case No. 34 of 2019.

(Rongon Mukhopadhyay, J.)